



2026:AHC-LKO:42253

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 1177 of 2026**

Pramod Kumar

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko

.....Opposite
Party(s)

Counsel for Applicant(s)	: Pankaj Gupta, Rachna Gupta, Tushar Gupta
Counsel for Opposite Party(s)	: G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

Heard learned counsel for the applicant, learned A.G.A. for the State and perused the material placed on record.

Instant application has been filed with the prayer to enlarge the accused/applicant on anticipatory bail in Case Crime No. 0027 of 2026 under Sections 419, 420, 467, 468, 471 of IPC P.S. Shahabad District Hardoi.

Learned counsel appearing for the applicant submits that the applicant is innocent and has falsely been implicated due to ulterior motive. He submits that infact the civil dispute is being given colour of criminality by way of lodging the first information report. He submits that in fact the original tenure holder of the land in question was one late Kadi Ali and Wali Khan has claimed the property of Kadi Ali though the mutation case which was decided in favour of Mujaffar Ali s/o Kadi Ali. He submits that the civil appeal was instituted with respect to the land in question which was decided against the Wali Khan. He also submitted that the land in question has been purchased by the applicant from successors of Mujaffar Ali and the property was recorded in the revenue record in favour of Mujaffar Ali when the said transferred deed was executed. He added that in fact the applicant who was residing at Delhi, executed a Mukhtaream, which was disputed by the otherside by saying that the same was issued by committing cheat and fraud. He added that no offence has been committed by the applicant and only with

view to mount pressure over the applicant, the present first information report has been lodged. He submits that the applicant is cooperating in the investigation proceedings and he undertakes that he will never abscond from the investigation proceedings, therefore, submission is that the applicant may be enlarged on anticipatory bail.

Adding his arguments, he submits that the applicant has no previous criminal antecedent and there is an apprehension that the police will arrest him and as such, the applicant may be enlarged on anticipatory bail.

Per contra, learned A.G.A. appearing for the State has opposed the contentions aforesaid and submits that the applicant is named in the first information report and as such, he is not entitled for any relief.

Considering the submissions of counsel for the parties and after perusal of records, it transpires that the the original tenure holder of the land in question was one late Kadi Ali and Wali Khan has claimed the property of Kadi Ali though the mutation case which was decided in favour of Mujaffar Ali s/o Kadi Ali; the applicant is cooperating in the investigation proceedings and he undertakes that he will never abscond from the investigation proceedings.

This court has also taken note of the fact that the applicant has no previous criminal antecedent and as per submission of learned counsel for the applicant that there is an apprehension that the police will arrest him and the applicant has undertaken that he will always cooperate with the trial proceedings.

In view of the aforesaid, this court finds it a fit case for grant of anticipatory bail and therefore, the present anticipatory bail application is hereby **allowed** while extending anticipatory bail to the applicant, namely, Pramod Kumar till disposal of the trial subject to the following conditions:-

- (i) that the applicant shall make himself available for interrogation by a police officer as and when required;
- (ii) that the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence;

(iii) that the applicant shall not leave India without the previous permission of the court;

(iv) that the applicant shall appear before the trial court on each date fixed, unless personal presence is exempted; and

(v) that the applicant shall not pressurize/intimidate the prosecution witness.

June 29, 2026

Mayank

(Shree Prakash Singh,J.)